

तीन लाख रुपये लगाकर प्रकानात बने हुए हैं और बह छाली पड़े हुए हैं ।

Sardar Swaran Singh: I will find out. I will take that information from my hon. friend.

Shri Bogawat: Is it a fact that many of the outhouses in bungalows are lying vacant or illegally rented, and would Government take care of them?

Sardar Swaran Singh: I do not think any of the outhouses in Delhi are lying vacant. If anything, they are overpopulated.

Shri Sarangadhar Das: What was the target fixed at the time this proposal of industrial housing was intiated by Government and how many houses have been built? Has that target been reached?

Sardar Swaran Singh: As the hon. Member is aware the industrial housing scheme was finalised only a few weeks ago, and houses cannot spring up as if by magic within this short period of a few weeks.

Shri Namdbari: On a point of order, Sir. Can Members get up from their seats automatically and put questions without the permission of the Chair?

Shri Nambar: May I know when the Government would be in a position to finish construction of the first house, and whether it would take months or weeks or even years?

Sardar Swaran Singh: It is a very difficult question to answer because I think the first house will not be the solitary house, but hundreds of houses will spring up not before long.

CLOTH AND YARN (EXPORT)

*333. **Shri B. K. Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantities and values of handloom and mill-made cloth exported from India during this year;

(b) the total quantity and value of yarn exported; and

(c) the countries to which such exports have been made?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c). Three Statements are laid on the Table of the House. [See Appendix V, annexure No. 3.]

Shri B. K. Das: May I know whether any export quota of cotton textiles and yarn has been fixed for 1952?

Shri T. T. Krishnamachari: Export is now free.

Shri Bagbavataiah: May I know whether the needs of the people of this country are met before cloth is exported?

Shri T. T. Krishnamachari: That is the idea.

Shri V. P. Nayar: In yesterday's "Statesman" it is reported that the Commerce Ministry has given a pat on the back to the jute industry with a donation of 25,000 dollars to the Indian Jute Mills Association for propaganda for jute goods in America. May I know whether, in view of the fact, that tens of thousands of handloom weavers are unemployed now, Government have advanced any money for carrying on propaganda in favour of sale of handloom goods in other countries?

Shri T. T. Krishnamachari: If the hon. Member puts down a separate question, I will attempt to answer it.

Shri Nambar: May I know whether Government has got any proposal to subsidise this industry to help handloom workers?

Shri T. T. Krishnamachari: The question does not arise. It is purely a matter of exports.

Shri B. S. Murthy: May I know whether there are any Government emporia in foreign countries with regard to handloom cloth?

Shri T. T. Krishnamachari: I do not think so.

Shri S. V. Ramaswamy: Is it a fact that the handloom weavers get yarn only to keep them in work for ten days in the month in Madras State? If so, why is yarn being exported to foreign countries?

Shri T. T. Krishnamachari: The basis on which the question is put is wrong. Yarn is not being lifted by the yarn dealers or co-operative societies.

Shri S. V. Ramaswamy: Is it a fact that the handloom weavers get yarn only to keep them in work for ten days?

Mr. Chairman: He has given the reply that they do not lift the yarn.

Shri B. K. Das: Previously the policy for export of yarn was according to bilateral agreements with other countries. May I know whether there has been any change in that policy?

Shri T. T. Krishnamachari: I do not know about previous policy confining exports of yarn only to bilateral trade. At the moment, we have surplus of yarn of certain varieties, and it is only the yarn which is surplus that is allowed to be exported.

Shri B. K. Das: What are the counts of yarn that have been now exported? Are all counts or only fixed counts being exported?

Shri T. T. Krishnamachari: In regard to counts between 1 and 32, from the beginning of January till the 15th November, about 41,000 bales have been exported. For counts between 33 and 99, about 7,891 bales have been exported.

Shri S. C. Samanta: May I know whether the Kanungo Committee recently formed, will have anything to do with the export of yarn and cloth?

Shri T. T. Krishnamachari: The terms of reference of the Committee that has now been appointed are fairly wide, and naturally exports would also be considered by the Committee.

Sardar Hukam Singh: On a point of order, Sir. It has often been found that when a supplementary is put, the hon. Minister in charge rejects that on the ground that it does not arise out of the main question. Would it be for the Chair to rule that it does not arise, or that it is not relevant, or should the rejection be taken from the hon. Minister himself?

Mr. Chairman: The Chair has got the right to decide whether it is outside the scope of the main question or not. But when the hon. Minister to whom the question is addressed is on his legs, and makes that statement, if the Chair does not accept it, naturally the Chair will say that the question should be answered. But if on the face of it, the supplementary that is asked is beyond the scope of the main question, the hon. Minister says that it is so, instead of spending time on getting a ruling from the Chair and spending this valuable hour meant for giving information to the House on various subjects. The hon. member will of course realise that there is no idea that any hon. Minister will take away any of the powers of the Chair in this manner. But the point is that it saves time. I think we should not spend time over this unnecessarily, and the hon. member, I hope will appreciate it.

Sardar Hukam Singh: When a member of the Government rejects in that way, we are looking towards the Chair, as to what its view is. But when we find that nothing is coming from the Chair, we have to sit silent out of courtesy. Would it not be better if the Minister addresses the Chair?

Mr. Chairman: I think his reply is supposed to be addressed to the Chair, and not to the hon. member who puts the Question.

COMMUNITY PROJECTS

*334. **Shri B. K. Das:** (a) Will the Minister of Planning be pleased to state what amounts have been advanced to different State Governments for implementing the Community Projects?

(b) What portions of them are to be treated as loans and on what conditions?

(c) What has been the total initial expenditure so far?

The Deputy Minister of Irrigation and Power (Shri Hathl): (a) Pending finalisation of budget proposals from State Governments, an ad hoc advance has been made to each State Government as per statement laid on the Table of the House [See Appendix V, annexure No. 4.]

(b) The loan portions will be determined only when the budgets for each State Government have been finally approved.

The terms and conditions on which loans will be given are under consideration.

(c) The information has been called for from the State Governments and will be placed on the Table of the House when received.

Shri B. K. Das: May I know whether any equipments have been given to these projects as part of the T.C.A.

Shri Hathl: Equipments will be given as part of the agreement.

Shri B. K. Das: Will it be given on the basis of the requirements of each project, or is there any fixed quota?

Shri Hathl: For each project, the States have to decide what programme they are going to have. On consideration of the programmes which the State Governments submit to the Central Government, Community Projects Administration, the help to be given is decided.

Shri B. K. Das: May I know what will be the contribution of State Governments to these projects?

Shri Hathl: Out of the total amount of Rs. 65 lakhs. to be spent on this, about Rs. 29 lakhs will be loans from the Government of India, about Rs. 22 lakhs will be the grant-in-aid, and about Rs. 12,37,000 will be the States'